CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
————————

Original Application No: 891/94
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Transfar Application No:

DATE OF DECISION: **17.11.95**

Gorba Sadashiv Gawli _____Petitioner

____Shri G.S. Walia_____Advocate for the Petitioners

Versus
————

____Union of India and others_____—Respondent

Shri S.C.Dhawan
—————————————————————Advocate for the Respondent(s)

CORAM :
————

The Hon'ble Shri   P.P. Srivastava, Member (A)

The Hon'ble Shri

1. To be referred to the Reporter or not ?

2. Whether it needs to be circulated to other Benches of the Tribunal ?

(P.P. Srivastava)
Member (A)

Original Application No.891/94

Gorba Sadashiv Gawli   ... Applicant.

                        V/s.

Union of India through
General Manager,
Central Railway
Bombay V.T.
Bombay.

Chief Workshop Manager
Central Railway Workshop
Parel, Bombay.   ... Respondents.

Coram: Hon'ble Shri P.P.Srivastava, Member (A)

Appearance:

Shri G.S.Walia, counsel
for the applicant.

Shri S.C.Dhawan, counsel
for the respondents.

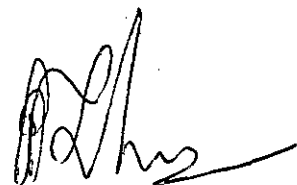ORAL JUDGEMENT   DATED: 17.11.95

Ⅼ Per Shri P.P. Srivastava, Member (A) Ⅼ

        Heard counsel for the parties.

        The admitted position is that the quarter
at Pune which was in occupation of the applicant had
been demolished. The respondents were not aware as to when
the quarter was demolished. In the circumstances
interim relief passed on 17.11.94 to stop recovery of
rent from the salary of the applicant is made absolute.
The interim relief was passed on 23.2.95 directing the
respondents to pay the applicant HRA from the salary
of February '95 payable in March '95 onwards. Shri
Walia is agreeable to this position, hence I direct
that this order is also made absolute. The applicant
is not making any claim other than these two claims.

Interim relief granted vide order dated 17.11.94 to stop recovery of rent from the salary and interim relief granted vide order dated 23.2.95 directing the respondents to pay the applicant HRA from the salary of February '95 payable in March'95 onwards are made absolute. With the above directions O.A. is disposed of.

(P.P. Srivastava)
Member (A)

NS